

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 26.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Sanyam Saxena, RP

For the Home Buyers

Mr. Sahil Sethi, Adv.

For the Applicant

Mr. Harshit Agarwal, Adv.

ORDER

In IA-3394/2020, the Applicant is hereby directed to issue notice to the Respondents to appear and argue the case on the next date of hearing.

List IA-3286/2020 along with other avoidance applications for hearing on **21.09.2020**.

List IA-3394, 3357 and 3358 of 2020 for hearing on **22.09.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)